

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


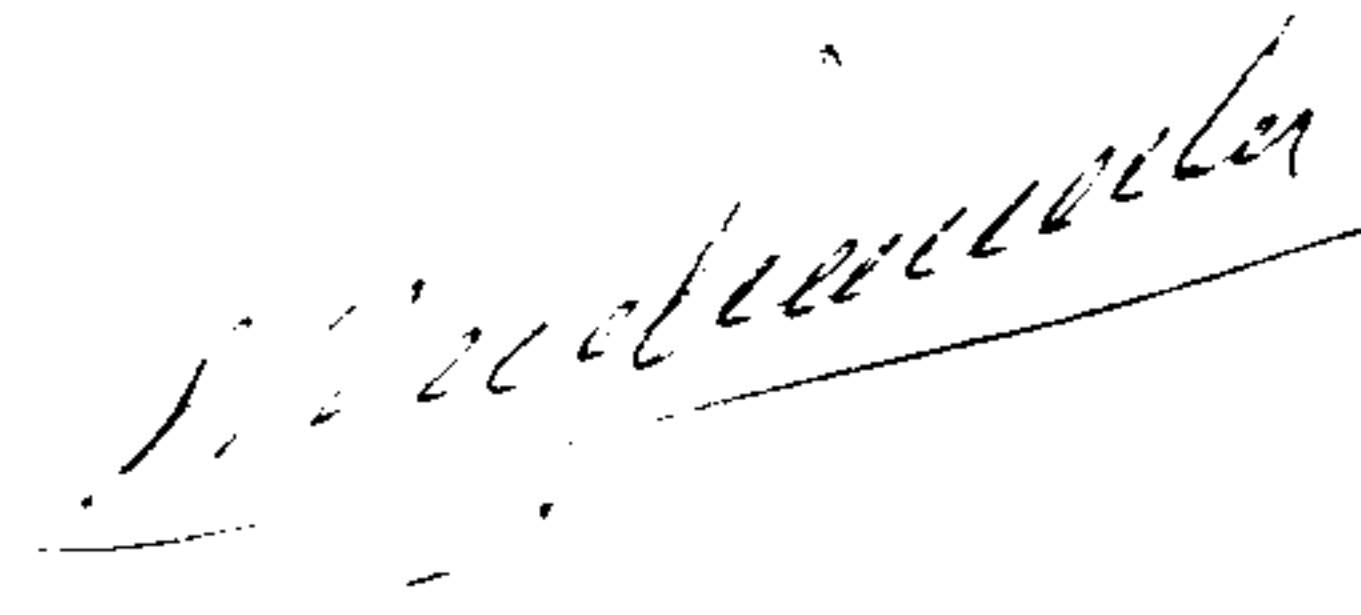
**C.P. No. 18/241/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Dahyabhai Maganbhai Patel.  
V/s.  
Prasthan Infrastructure Pvt Ltd. Ors.

Section of the Companies Act: Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR.ADV	Resp. 2	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV		
3	PAVAN S GODIAWALA	ADVOCATE	PETITIONER	

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent no. 2. None present for other respondents.

Petitioner filed memo seeking permission to withdraw the petition without admitting the contents made in the purshis. This bench would like to make clear that while allowing the withdrawal of petition this bench has not expressed its view on the merit of the case of either party.

The CP 18/2018 is disposed of as withdrawn.

Interim order, if any, as well as IA, if any, stand vacated and disposed of respectively.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**